

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.86/2011

Dated: 09th November, 2011

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. M.B. Lal, Technical Member (P&NG)**

In the matter of:

GAIL India Limited

....Appellant(s)

Versus

Shyam Industries & Anr.

... Respondent(s)

Counsel for the Appellant(s): Ms. Leena Tuteja and Mr. Niraj Kumar
(rep.)

Counsel for the Respondent(s): Mr. Anand K. Ganesan, Ms. Swapna
Seshadri for R-1.
Mr. Inderbir Singh Alag, Mr. Sunil K. Rai
and Mr. R.K. Bisht for R-2
Mr. R.K. Dewan for R-6.

Appeal No.87/2011

GAIL India Limited

....Appellant(s)

Versus

Haldyn Glass Gujrat Limited & Ors.

... Respondent(s)

Counsel for the Appellant(s): Ms. Leena Tuteja and Mr. Niraj Kumar
(rep.)

Counsel for the Respondent(s): Mr. Anand K. Ganesan, Ms. Swapna
Seshadri for R-1.
Mr. Inderbir Singh Alag, Mr. Sunil K. Rai
and Mr. R.K. Bisht for R-2
Mr. R.K. Dewan for R-6.

Order

Mr. Anand K. Ganesan has argued at length in both the appeals. He wants to cite some authorities.

Post the matter for further hearing on **24th November, 2011 at 2.30 p.m.**

(M.B. Lal)
Technical Member(P&NG)
ks/ak

(Justice M. Karpaga Vinayagam)
Chairperson